

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 309 of 2018 in C.P. (I.B) No. 205/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2018**

Name of the Company: Vinod Tarachand Agarwal RP
V/s.
J.R. Diamonds Pvt. Ltd.

Section of the Companies Act: Section-33(2) & 34(1) of the Insolvency and
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL DAVE } NIPUN SINGHVI }	ADVOCATE	Applicant Respondent	V N
2.				

ORDER

Advocate Mr. Vishal Dave with Advocate Mr. Nipun Singhvi is present for the Applicant.


Ld. Lawyer appearing on behalf of the RP filed instant IA Application under section 33(2) & 34(1) of the Insolvency and Bankruptcy Code.

Let the notice be issued to the Corporate Debtor as well as Committee of Creditors. Registry and Applicant is directed to take appropriate steps for issuance of notice to the Committee of Creditors as well as Corporate debtor.

List the matter on 01.10.2018


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 28th day of August, 2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL